

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1065/2024

In the matter of:

Varun Gulati

...Applicant

Versus

Delhi Pollution Control Committee & Ors.

...Respondents

NDOH: 25.08.2025

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Filed by DPCC

Dated: 20th August, 2025

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (1)
 PRINCIPAL BENCH, NEW DELHI

Original Application No. 1065/2024

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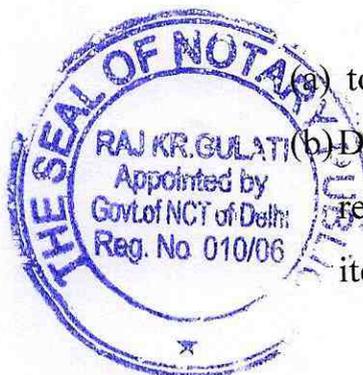
COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO THE ORDER DATED 29.05.2025.

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, in compliance with the orders, DPCC has filed its action taken reports dated 29.10.2024 and 28.05.2025, which are available on the records of this Hon'ble Tribunal.
3. That, this Hon'ble Tribunal on 29.05.2025 considered the report(s) and pleased to direct to DPCC:

(a) to place on record the EDC orders issued to 4 units,

(b) DPCC to ensure that, two units to whom closure direction has been revoked not to involve themselves again in manufacturing of SUP items.



(Signature)

4. That, in compliance with the above directions, the following is the status of the environmental damages charges qua 4 units: (2)

S. No.	Name of Unit	EDC amount proposed (Rs.)	Date of SCN issued	Date of EDC deposited
1	M/s Owner/Occupier, A-167, A-Block, DSIIDC, Narela, Delhi-110040	90,000	29.04.2025	14.05.2025
2	M/s Olefin India, J-186-187, Sec-05, DSIDC Industrial Area, Bawana, Delhi-110039	3,60,000	29.04.2025	19.05.2025
3	M/s Ankur Nagpal, F-1785-86, F Block, DSIDC, Narela Industrial Area, Delhi-110040	2,70,000	24.04.2025	28.04.2025
4	M/s Ankit Gupta, F-1498, F Block, DSIDC, Narela Industrial Area, Delhi-110040	2,70,000	24.04.2025	28.04.2025

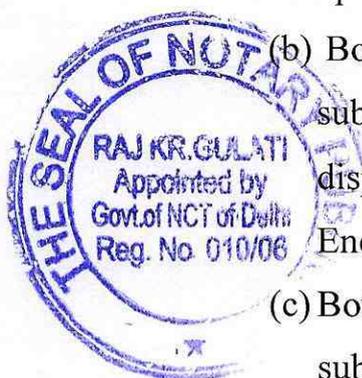
Copies of the show cause notices issued are enclosed herewith as **Annexure-I(Colly)**. Units has deposited EDC on the basis of the show cause notices.

5. **That with respect to unit mentioned at Sl. Number 29 and 31 of the order dated 29.05.2025, it is most respectfully submitted that:**

(a) The units listed at S. No. 29 namely "M/S Ankit Gupta, F-1498, F Block, DSIDC Narela Indl Area, Delhi110040" and S. No. 31 namely "M/S Ankur Nagpal, F-1785-86, F Block, DSIDC, Narela Indl Area, Delhi-110040, were temporarily de-sealed for the purpose of inspection and were subsequently re-sealed by the inspection team upon completion of the joint inspection.

(b) Both the units deposited the EDC on 28.04.2025 and were subsequently de-sealed. The de-sealing orders included a direction to dispose of the stored SUP items/waste at the Bawana Waste-to-Energy Plant and to submit a disposal certificate accordingly.

(c) Both the units have disposed off the stored SUP items/waste and submitted disposal certificates to DPCC. Copy of the disposal certificates are enclosed herewith as **Annexure-2**.



[Handwritten Signature]

(d) Closure directions were revoked with the explicit condition that if ³ unit is found operating non-compliant of Pollution Control norms or engaged in any banned/non-conforming activity, action as per law shall be taken against the unit without any further reference.

6. In view of the above, the present action taken report may kindly be taken on record.

Sharma
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom. Verified at New Delhi on this ___ day of August, 2025.

12.0 AUG 2025

Sharma
DEPONENT

ATTESTED
ra
NOTARY PUBLIC
GOVT. OF NCT OF DELHI



12.0 AUG 2025

Speed Post



DELHI POLLUTION CONTROL COMMITTEE
 (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
 3rd Floor, IT Park Building, Shastri Park, Delhi-110053
 Visit us at: <http://dpcc.delhigovt.nic.in>



F. No. DPCC/CMCV/SUPDRIVE/NARELA&BAWANA/217-218

Dated: 29/4/25

To,

M/s Owner /Occupier

A-167, A-Block,

DSI IDC Narela Delhi-110040

Subject: Show Cause Notice for Environmental Damages Compensation-reg.

And whereas, you **M/s Owner /Occupier A-167, A-Block, DSI IDC Narela Delhi-110040** are operating the unit at the above said address & engaged in activity of manufacturing of SUP items.

And whereas, an inspection of your unit was conducted by DPCC officials on 02.04.2025 and observation/deficiencies observed during inspection are as follows:

1. Unit found non-operational and 01 Thermo Forming Machine was observed at the site which was being used in Mfg. of banned SUP items.
2. Unit was found sealed and Electricity was found disconnected.

Now, therefore, the Competent Authority in Delhi Pollution Control Committee has decided why not the **Environmental Damage Compensation of Rs. 90,000/- (Ninety Thousand Only)** should be levied upon you (the addressee) as per DPCC policy dated 30.03.2022.

Your reply, (if any) along with supporting documents, should reach this office **within 15 days from the date of issue of this notice**. In case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned proposed EDC shall be levied upon you/ confirmed without any further reference in this regard.

(SEE, CMC-V)

Copy to:

- 1) Master File, CMC-V

etc



DELHI POLLUTION CONTROL COMMITTEE
 (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
 3rd Floor, IT Park Building, Shastri Park, Delhi-110053
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F. No. DPCC/CMCV/SUPDRIVE/NARELA&BAWANA/219-220

Dated: 29/4/25

To,

M/s OLEFIN India ,
 J-186-187, Sector -5,
 DSIDC Industrial Area Bawana,
 Delhi-110039

Subject: Show Cause Notice for Environmental Damages Compensation-reg.

And whereas, you M/s OLEFIN India , J-186-187, Sector -5, DSIDC Industrial Area Bawana, Delhi-110039 are operating the unit at the above said address & engaged in activity of manufacturing of SUP items.

And whereas, an inspection of your unit was conducted by DPCC officials on 07.04.2025 and observation/deficiencies observed during inspection are as follows:

1. Unit was found operational and engaged in the activity of mfg.of banned SUP items at J-187 which is interconnected with J-186. Approx 100-300 Kg of SUP items found stored in J-187.
2. Both interconnected units were sealed by the revenue department at the time of joint inspection.
3. 04 injection blow moulding machines.

Now, therefore, the Competent Authority in Delhi Pollution Control Committee has decided why not the **Environmental Damage Compensation of Rs. 3,60,000/- (Three Lakh sixty Thousand Only)** should be levied upon you (the addressee) as per DPCC policy dated 30.03.2022.

Your reply, (if any) along with supporting documents, should reach this office **within 15 days from the date of issue of this notice**. In case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned proposed EDC shall be levied upon you/ confirmed without any further reference in this regard.

(SEE, CMC-V)

Copy to:

- 1) Master File, CMC-V

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F. No. DPCC/CMCV/SUPDRIVE/NARELA&BAWANA/173-174

Dated: 25/4/25

To,

**M/s Ankur Nagpal,
 F-1785-86, F Block,
 DSIDC Narela Indl Area
 Delhi-110040**

Subject: Show Cause Notice for Environmental Damages Compensation-reg.

And whereas, you **M/s Ankur Nagpal, F-1785-86, F Block, DSIDC Narela Indl Area Delhi-110040** are operating the unit at the above said address & engaged in activity of mfg of SUP item (plastic glass).

And whereas, an inspection of your unit was conducted by DPCC officials on 02.04.2025 and observation/deficiencies observed during inspection are as follows:

1. Gate of the unit had two entries, both was found locked only (not sealed)
2. There were 03 TFM present in the premises which were used for mfg of SUP item (plastic glass).
3. Around 400 boxes filled with SUP items were found stored in the premises.

Now, therefore, the Competent Authority in Delhi Pollution Control Committee has decided why not the **Environmental Damage Compensation of Rs 2,70,000/- (Two Lakh Seventy Thousand Only)** should be levied upon you (the addressee) as per DPCC policy dated 30.03.2022.

Your reply, (if any) along with supporting documents, should reach this office **within 15 days from the date of issue of this notice**. In case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned proposed EDC shall be levied upon you/ confirmed without any further reference in this regard.


 (SEE, CMC-V)

Copy to:

- 1) Master File, CMC-V

o/c



DELHI POLLUTION CONTROL COMMITTEE
 (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
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F. No. DPCC/CMCV/SUPDRIVE/NARELA&BAWANA/ 171-172

Dated: 25/4/25

To,

M/s Ankit Gupta
 F-1498, F Block,
 DSIDC Narela Indl Area
 Delhi-110040

Subject: Show Cause Notice for Environmental Damages Compensation-reg.

And whereas, you M/s Ankit Gupta F-1498, F Block, DSIDC Narela Indl Area Delhi-110040 are operating the unit at the above said address & engaged in activity of mfg of SUP item (plastic glass).

And whereas, an inspection of your unit was conducted by DPCC officials on 02.04.2025 and observation/deficiencies observed during inspection are as follows:

1. Gate of the unit had two entries out of which one was found sealed and other was found locked.
2. There were two TFM present on the ground floor used in mfg of SUP item (plastic glass) and one tubing machine at first floor.
3. Around 500 boxes filled with SUP items were found stored in the premises.

Now, therefore, the Competent Authority in Delhi Pollution Control Committee has decided why not the **Environmental Damage Compensation of Rs 2,70,000/- (Two Lakh Seventy Thousand Only)** should be levied upon you (the addressee) as per DPCC policy dated 30.03.2022.

Your reply, (if any) along with supporting documents, should reach this office **within 15 days from the date of issue of this notice**. In case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned proposed EDC shall be levied upon you/ confirmed without any further reference in this regard.

(SEE, CMC-V)

Copy to:

- 1) Master File, CMC-V

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Co-Processing Certificate

Certificate No:-DMSWSL/EPR/25-26/0002

Date:20 /06 /2025

Ref: letter no: DPCC/CMC-V/Complaint/2024/239-245 Dated 05.05.2025

Sub: Disposal of Single Use Plastic items/waste at Bawana Waste to Energy Plant

With the reference to above cited subject and as per the directions of Delhi Pollution Control Committee (DPCC), DMSWSL has been received 0.446MT of single used plastic waste from M/s Ankur Nagpal, F-1785-86, F-Block, DSIIDC Narela Industrial Area, Delhi - 110040, the same has been safely co-processed at our Waste-to-Energy (WTE) Plant Bawana, in accordance with the applicable provisions of the Solid Waste Management Rules, 2016 and other environmental guidelines of DPCC.

For Delhi MSW Solutions Limited



(Authorized Signatory)

Delhi MSW Solutions Limited (P&D)
[A Subsidiary of Res Sustainability Limited]

Site Address:

Sector-5, Pocket N-1, Bawana Industrial Area,
Behind Pragati Power Plant, Bawana,
New Delhi - 110039, India.
CIN : U90001TG2009PLC063708
GSTIN : 07AADCD1783F1ZS

Registered Office:

Level 11B, Aurobindo Galaxy,
Hyderabad Knowledge City,
HITECH City Road, Hyderabad - 500081, India.

T: 8595908844

info@resustainability.com
resustainability.com



Co-Processing Certificate

Certificate No:-**DMSWSL/EPR/25-26/0003**

Date:**17 /07 /2025**

Ref: letter no: **DPCC/CMC-V/Complaint/2024/246-252 Dated 05.05.2025**

Sub: **Disposal of Single Use Plastic items/waste at Bawana Waste to Energy Plant**

With the reference to above cited subject and as per the directions of Delhi Pollution Control Committee (DPCC), DMSWSL has been received 0.110MT of single used plastic waste from **M/s Ankit Gupta, F-1498, F-Block, DSIIDC Narela Industrial Area, Delhi - 110040**, the same has been safely co-processed at our Waste-to-Energy (WTE) Plant Bawana, in accordance with the applicable provisions of the Solid Waste Management Rules, 2016 and other environmental guidelines of DPCC.

For Delhi MSW Solutions Limited


(Authorized Signatory)

Delhi MSW Solutions Limited (P&D)
(A Subsidiary of Re Sustainability Limited)

Site Address:

Sector-5, Pocket N-1, Bawana Industrial Area,
Behind Pragati Power Plant, Bawana,
New Delhi - 110039, India.
CIN : U90001TG2009PLC063708
GSTIN : 07AADCD1783F1ZS

Registered Office:

Level 11B, Aurobindo Galaxy,
Hyderabad Knowledge City,
HITECH City Road, Hyderabad - 500081, India.

T: 8595908844

info@resustainability.com
resustainability.com